

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 31472/2019

(Arising out of impugned final judgment and order dated 21-05-2019 in criminal misc.Application u/s482 No. 11192/2005 passed by the High Court Of Judicature At Allahabad)

RAMVEER

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136232/2019-CONDONATION OF DELAY IN FILING and IA No.136236/2019-EXEMPTION FROM FILING O.T. and IA No.136239/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Rakesh K. Khanna, SR. Adv.
Mr. Ali Mustaq Nawazish, Adv.
Mr. Deepak Anand, adv.
Mr. Yogesh K. Sharma, Adv.
Ms. Shefali Jain, Adv.
Mr. Deepak Anand, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Application for permission to file additional documents/facts/annexures is allowed.

Delay condoned.

Learned senior counsel seeks to contend that the main accused in this case has been acquitted but concedes that this fact has not been brought to the notice of the High Court.

Issue notice.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER